



2026:DHC:7378



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 01.09.2026

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CNR No. DLHC010144802026

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CRL.M.C. 2638/2026**SURESH ALIAS SUBHASH & ORS**

.....Petitioners

Through: Mr. Vishesh Wadhwa and Ms.
Swadha Gupta, Advocates with
petitioners in person

versus

STATE OF NCT OF DELHI & ORS.

.....Respondents

Through: Mr. Nawal Kishore Jha, APP for State
with SI Sandeep
Respondents no. 2 and 3 in person

CORAM: JUSTICE GIRISH KATHPALIA**J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 1009/2014 of PS Binda Pur for offence under Section 341/323/342/356/379/34 IPC on the ground that the respondents no.2 & 3 have compromised the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.



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3. The respondents no.2 & 3 are present in court today and are identified by IO/SI Sandeep. I have spoken with respondents no.2 & 3 in Hindi and it is stated by them that they have compromised all disputes with the petitioners. Respondents no.2 & 3 submit that the petitioners are their neighbours and they are living peacefully, so now, they do not wish to continue prosecution of petitioners.

4. Having spoken with respondents no.2 & 3, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 1009/2014 of PS Binda Pur for offence under Section 341/323/342/356/379/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

SEPTEMBER 01, 2026/as